

(d) if so, whether the Union Government have accepted the proposal of Delhi Administration;

(e) if so, whether any location has been decided for the same; and

(f) the time by which the final decision is likely to be taken ?

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) :** (a) Delhi Administration have reported that inspections carried out in the factory of M/s. Shriram Chemical Works revealed that prevention and control measures for the safety of the workers and the population around the factory were inadequate.

As regard Hindustan Insecticides Limited (HIL), senior officials of the Ministry of Chemicals and Fertilizers along with the Chairman, Central water pollution Control Board had visited the factory. Following the visit, HIL was advised to undertake an end to end survey for determining safety of operating the plant. HIL have since taken certain remedial steps.

(b) to (f). No such decision has yet been taken. However, in view of the inadequacies of safety measures, Delhi Administration is considering the need for relocating of Shriram Chemical Works.

**Missing Cash from the Overseas Communications Service Building, New Delhi**

**2305. SHRI RAM BAHADUR SINGH :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a sum of Rs. 1,23,000,00 was found missing from the cash box in the Overseas Communication Service building in New Delhi on the morning of 31st December, 1984;

(b) whether it is also a fact that the matter was not immediately reported to the police;

(c) if so, the reasons thereof;

(d) whether the enquiry into the mysterious disappearance of cash has since been completed;

(e) if so, the outcome thereof;

(f) whether the responsibility for the loss has since been fixed; and

(g) if so, the details in regard thereto and the action taken against the persons found responsible for the fraud ?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :** (a) Yes, Sir. The actual amount of cash missing however, was Rs. 1,25,573,49.

(b) The matter was reported to the police immediately after the exact amount of shortage was determined.

(c) to (e). Investigations are still in progress.

(f) and (g). Do not arise in view of answer to (c) (d) and (e) above.

**S.T.D. Facilities to Kumbakonam town in Tanjore District of Tamil Nadu**

**2306. SHRI E. S. M. PARKEER MOHAMED :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have proposals to extent S. T. D. facilities to Kumbakonam town in Tanjore district of Tamil Nadu as it is being developed as a business centre in that region; and

(b) if so, the details thereof ?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :** (a) Yes, Sir.

(b) It is planned to provide S. T. D. facility to Kumbakonam by linking it with Trichy Trunk Automatic Exchange.

**Reorganisation of Railway Mail Services**

**2307. SHRI LALIT MAKEN :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of sections, sorting offices, sub record offices and posts that have been abolished till 28th February, 85;

(b) the number of new mail and sorting offices opened in lieu of sections abolished;

(c) the number of Class III and Class IV staff rendered surplus due to reorganisation

and how the surplus staff is proposed to be utilised;

(d) whether due to this reorganisation of RMS the delivery system in the post office has been adversely affected resulting in delay in transit;

(e) how the reserve trained pool candidates in RMS remaining unutilised at the end of five years are proposed to be utilised;

(f) whether it is being contemplated to utilise them in other wings of the department; and

(g) the net savings caused to the postal Department on account of RMS re-organisation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) (i) No. of Sorting Sections abolished/merged 24

(ii) No. of Sorting Offices abolished 5

(iii) No. of record offices abolished merged 40

(iv) No. of posts abolished \*

(b) 14.

(c) Group 'C' — 1556

Group 'D' — 272

Surplus staff is to be absorbed in the existing/future vacancies.

(d) No, Sir.

(e) and (f). This is under examination.

(g) The annual saving expected is Rs. 214.78 lakhs.

#### Production of Crude Oil

2308. SHRI SOMNATH RATH : Will the Minister of PETROLEUM be pleased to state :

(a) the target set for the crude production during 1984-85

(b) the achievement made in the production of crude in the above year;

(c) whether Government have a proposal to increase crude production during 1985-86; and

(d) if so, the steps taken therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) 22.63 million tonnes.

(b) 28.99 million tonnes (tentative).

(c) Yes, Sir.

(d) Some of the steps are :

(i) Use of enhanced oil recovery techniques;

(ii) Intensification of work-over operations;

(iii) Intensification of exploration in less precisely known geological regions which may eventually lead to enhanced production; and

(iv) Induction of advanced technology.

#### Companies Benefited after raising Assets Limit Under MRTP Act

2309. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the immediate impact of enhancing the assets limit of the large industrial houses and delinking of some of them from the provisions of the MRTP Act as a sequel to the major decision announced in the General Budget, 1985-86 relating to the raising of the assets limit for MRTP Companies from Rs. 20 crores to 100 crores; and

(b) the names of the large industrial houses to benefit from this decision?

\*The posts rendered surplus are as follows :

Group 'C' posts.....1556

Group 'D' posts..... 272

However, these posts are to be actually absorbed as and when the surplus staff is absorbed against existing/future vacancies.